

THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,  
JAIPUR.

O.A.NO. 658/89 : Date of order: 24.11.93

Bhikam Chand : Applicant.

Mr. B.L.Avasthi : Counsel for applicant.

VERSUS

Union of India & Ors. : Respondents.

Mr. U.D.Sharma : Counsel for respondents.

CORAM:

HON'BLE MR. JUSTICE D.L.MEHTA, VICE CHAIRMAN

HON'BLE MR. P.P.SHRIVASTAVA, ADM. MEMBER

PER HON'BLE MR. JUSTICE D.L.MEHTA, VICE CHAIRMAN

Heard, the learned counsel for the parties.

The applicant was appointed vide Annexure A/2 dated 13.10.1986.

The condition was that it is an ad hoc arrangement and the applicant will continue till the regular appointment are made by the respondents. Directions were issued on 1.8.89 to terminate the services of the applicant without giving him any notice on the ground that the regular employees is now available.

The applicant filed the O.A. and the stay order was granted by this Tribunal on 16.8.89 and the applicant is continuing in employment up to this date.

During the intervening period the Government has issued a circular to consider the cases of regularisation of the persons who have worked for about more than 3 years. It is for the respondents to consider the case of the applicant for regularisation according to the circular and we direct them to consider the case according to the

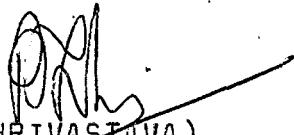
12  
::2::

circular on merits.

As far as the order Annexure.A/1 is concerned no notice was served to the applicant and applicant has continued in employment for a period of 6 years. Annexure.A/1 is set- aside.

If the respondents find that the applicant is not fit for regularisation, then the respondents will be at liberty to terminate the services of the applicant according to law.

O.A. stands disposed of accordingly.

  
(P.P.SHRIVASTAVA)

Adm. Member

  
(D.L.MEHTA)  
ViceChairman

\*\*\*\*\*  
Anil